

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W. P. (C) No. 4144 of 2011

Sushil Kumar Singh Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Devesh Krishna, Advocate
For the State : A.C. to G.A.III
For the Housing Board : Dr. A.K. Singh, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

11/ 05.04.2021: It has been submitted by the learned counsel for the petitioner that rejoinder has been filed. Office to trace out and place on record.

As prayed for, list this case on 19.04.2021.

(Rajesh Kumar, J.)